

**THE GANDHI INSTITUTE OF ENGINEERING AND TECHNOLOGY
UNIVERSITY, ODISHA
(AMENDMENT) BILL, 2022**

A

BILL

**TO AMEND THE GANDHI INSTITUTE OF ENGINEERING AND
TECHNOLOGY
UNIVERSITY, ODISHA ACT, 2018**

BE it enacted by the Legislature of the State of Odisha in the
Seventy-third Year of the Republic of India as follows:—

Short title and
Commencement

1. (1) This Act may be called the Gandhi Institute of Engineering and
Technology University, Odisha (Amendment) Act, 2022.

(2) It shall come into force on such date as the State Government may,
by notification, appoint.

Amendment of
section 6.

2. In the Gandhi Institute of Engineering and Technology University, Odisha
Act, 2018 (hereinafter referred to as the principal Act), in section 6, clauses (h)
and (l) shall be omitted.

Odisha Act 23
of 2018

Amendment of
section 8.

3. In the principal Act, in section 8, after clause (a), the following clause shall be inserted, namely:—

“(a -1) to offer continuing and distance education programmes as per norms of the concerned regulatory body ;”

Amendment of
section 9.

4. In the principal Act, in section 9, after clause (a), the following clauses shall be inserted, namely: —

“(a-1) to establish off-Campus centers and study centers, as are in the opinion of the University, necessary for the furtherance of its objects in conformity with the provisions of the University Grants Commission (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 or any other provision as may be applicable for it from time to time;”

“(a -2) to offer continuing and distance education programmes as per the norms of the concerned regulatory body;”

Amendment of
section 29.

5. In the principal Act, in section 29, for clause (k), the following clause shall be substituted, namely: —

“(k) the fee chargeable from students for various courses of studies; “

Amendment of
section 32.

6. In the principal Act, in section 32, for clause (g), the following clause shall be substituted, namely: —

“(g) the fee to be charged for examinations for Degrees, Certificates and other academic distinctions of the University including the revision thereof;”

Amendment of
section 35.

7. In the principal Act, in section 35, for sub-section (1), the following sub-section shall be substituted, namely: —

“(1) The admission procedure shall be in accordance with the norms and guidelines prescribed by the Regulatory Bodies depending on the course in which students seek admission.”

Amendment of
section 36.

8. In the principal Act, in section 36, for sub-section (1), the following sub-section shall be substituted, namely: —

“(1) The University may, from time to time, prepare its fee structure in accordance with the norms and guidelines prescribed by the Regulatory Bodies depending on the course to which the students seek admission. “

STATEMENT OF OBJECTS AND REASONS

1. Vidya Bharati Education Trust (VBET), Gunupur (registered under the Indian Trust Act, 1882) established the Gandhi Institute of Engineering and Technology, Gunupur during the year 1997 at Gunupur in the Rayagada District which is in a tribal sub-plan Schedule (KBK) Area with a view to cater to the needs of higher education in different engineering streams, management, pure and applied sciences and all types of professional and technical studies at UG, PG doctoral and post-doctoral level not only to the students of Odisha but also to the students of the Country and abroad.
2. The State Government of Odisha enacted a law for converting the Gandhi Institute of Engineering and Technology (GIET), Gunupur in to a University for imparting higher professional and technical education in the 2018 as per proposal received from the VBET, Gunupur.
3. The Gandhi Institute of Engineering and Technology University was established with effect from 27th day of December, 2018 vide the Gandhi Institute of Engineering and Technology University, Odisha Act, 2018 (Odisha Act 23 of 2018). However, there are some differences in the matter of admission procedure, fee structure regulations and the distance education facilities among different private Universities in the State. As such, the Government has decided to bring following amendments in the present Act to minimise the disparity amongst the private universities of the State and to maintain uniformity.

- (a) The University shall offer continuing and distance education programmes as per norms of the concerned regulatory body ;”
- (b) The admission procedure shall be in accordance with the norms and guidelines prescribed by the Regulatory Bodies depending on the course in which students seek admission.”
- (c) The University shall, from time to time, prepare its fee structure in accordance with the norms and guidelines prescribed by the Regulatory Bodies depending on the course to which the students seek admission.

The GIET University, Odisha (Amendment) Bill, 2022 seeks to provide uniformity of legislation among all private universities of the State for the above purpose and matters connected therewith or incidental there to by an Act of the State Legislature.

PRITIRANJAN GHARAI

Member-in-Charge

Annexure

[Extract from the Gandhi Institute of Engineering and Technology University,
Odisha Act, 2018

(O.A. 23 of 2018)]

1. X X X X X X X X

Undertaking

6. (h) that the University shall accept minimum fifty percent of its students for technical or professional courses coming under Odisha Professional Educational Institutions (Regulation of Admission and Fixation of Fee) Act, 2007 through Odisha Joint Entrance Examination Counseling and priority shall be given to the students of Odisha while filling up of seats;

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(l) that it shall not offer any programme in distance mode or it shall not impart education through Distance Education System.

Objects of the
University.

8. The objects of the University shall be,-

(a) To disseminate and advance knowledge by providing academic and research facilities in such branches of learning which include Engineering and Technology and Management and subject to the approval of the Government in any other branches of learning or in any other field of knowledge and education as it may deem fit.

Powers of the
University.

9. Subject to other provisions of this Act, the Statutes or Rules made there under or any other relevant laws for the time being in force, the University shall have the following powers, namely,-

(a) To establish and develop schools as envisaged in clause (f) of section 8;

(l) that it shall not offer any programme in distance mode or it shall not impart education through Distance Education System.

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Statutes. 29. (k) the fee chargeable from students for various courses of studies subject to the norms, guidelines or law for the time being in force, made by the Regulatory Bodies or the State Government depending on the course in which the students seek admission;

X X X X X X

Rules. 32. (g) the fee to be charged for examinations for Degrees, Certificates and other academic distinctions of the University subject to the norms, guidelines or law for the time being in force, made by the Regulatory Bodies or the State Government depending on the course in which the students appear the examination;

X X X X X X

Admission 35. (1) Subject to the provisions of clause (h) of section 6 and the provisions of the Odisha Professional Educational Institutions (Regulation of Admission and Fixation of Fee) Act, 2007 regulating admission to all courses offered by the University shall be done strictly from All India Examinations on merit basis and in accordance with the norms and guidelines prescribed by the Regulatory Bodies or the UGC as the case may be depending on the course in which students seek admission.

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Fee Structures. 36. (1) The University may, from time to time, prepare its fees structure in accordance with the norms and guidelines prescribed by the Regulatory Bodies depending on the course in which the students seek admission, subject to adherence to the fee control regulations of the State Government as applicable to Universities.